

the Voluntary Disclosure Scheme of 1975;

(b) the said amount disclosed under the Income Tax Act, and the tax collected thereon;

(c) the amount disclosed under the Wealth Tax Act, and the amount of wealth tax realised thereon; and

(d) the method and manner of calculating for arriving at the total wealth so disclosed?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) As per the latest information available, the total amount of income and wealth disclosed under the Voluntary Disclosure of Income and Wealth Ordinance, 1975 (now, Voluntary Disclosure of Income and Wealth Act, 1976) is Rs. 1583.6 crores.

(b) and (c). The information presently available is as follows:

	Amount disclosed	Tax collected (upto 31-3-77)
	(Rs. in crores)	(Rs. in crores)
Voluntarily disclosed income	685.2	232.66
Income in respect of search & seizure cases	56.7	
Disclosure of net wealth or value of assets not disclosed or understated	841.7	6.64

(d) Rs. 841.7 crores is the total of the amounts disclosed for the various assessment years by the declarants.

**Simplification of procedure and Rules for Collection of Estate Duty**

2951. PROF. P. G. MAVALANKAR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government are aware that the procedures and rules for col-

lection of Estate duty are found very cumbersome and harassing by the concerned tax payers;

(b) if so, whether Government propose to take steps to simplify and speed up the procedures and processes involved; and

(c) if so, the broad nature and outline of such steps being planned and implemented?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). Government realise that there is need for simplifying the law and procedure relating to estate duty. The Committee of Experts recently appointed by the Government for the simplification and rationalisation of the direct tax laws is expected to also recommend measures for the simplification and rationalisation of the law relating to estate duty. The Government propose to sponsor a Bill for amending the law relating to estate duty in the light, *inter alia*, of the recommendations to be made by the said Committee of Experts.

**भारत में बैंक ग्राफ अमेरिका की गतिविधियाँ**

2952. श्री हरगोविन्द वर्मा : क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बता की कृपा करेंगे कि :

(क) क्या बैंक ग्राफ अमेरिका ने भारत में अपनी गतिविधियाँ तेज करने का निश्चय किया है ; और

(ख) यदि हां, तो कब से और किन क्षेत्रों में ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) और (ख). जून, 1969 में, भारतीय रिजर्व बैंक द्वारा बैंक

आफ अमेरिका की नई दिल्ली में एक शाखा खोलने की अनुमति दी गई थी। उसने शाखा खोलने के बजाय फरवरी, 1970 में अपना एक प्रतिनिधि कार्यालय नई दिल्ली में खोला था। अब उसे अपने प्रतिनिधि कार्यालय को पूरी शाखा के रूप में बदलने की अनुमति दे दी गई है।

**Grant of loan to Regional Manager,  
Allahabad Bank**

2953. SHRI DINESH CHANDRA  
JOARDER:

SHRI KRISHNA CHANDRA  
HALDER:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Government are aware that the Regional Manager of Allahabad Bank, Shri H. K. Kalia, was granted a loan of Rs. 25,000 against Bank's Staff Housing Loan Scheme at the rate of interest of 3½ per cent per annum but the amount was transferred in Fixed Deposit Account at the rate of 9 per cent interest;

(b) if so, the reaction of the Government thereto;

(c) whether the said Manager has paid the instalments in the year of 1974; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (d). Allahabad Bank has reported that Shri H. K. Kalia, Regional Manager of the bank was sanctioned loans on different occasions aggregating of Rs. 60,000/- from April, 1969 to January, 1974 under the bank's Housing Loan Scheme, including a loan of Rs. 25,000/- sanctioned on 3rd January, 1974. The interest charged to the loan account ranged from 3 per cent to 4 per cent per annum. The bank has also reported that the loan amount of Rs.

25,000/- was debited to Shri Kalia's Housing Loan Account and correspondingly the same amount was credited to his current account with the bank's New Delhi, Parliament Street Branch on 3rd January, 1974. On 16th February, 1974 Shri Kalia's account was debited with Rs. 25,000/- and the relative amount was transferred to 8 per cent fixed deposit Account in the names of Smt. Prem Lata Kalia and Shri Hari Krishan Kalia and a fixed deposit receipt due on 16th February, 1976 was issued. Immediately thereafter the entries pertaining to this fixed deposit were deleted from the branch records and this fixed deposit receipt was cancelled. Following the deletion of the entries pertaining to the fixed deposit receipt, a fresh balance was extended in the current account of Shri H. K. Kalia. No interest on the fixed deposit was drawn. The bank has reported that no action was taken by them in the matter in view of the cancellation of the fixed deposit.

According to Allahabad Bank no instalments of the re-payment on the Housing Loan were deposited by Shri Kalia in his Housing Loan Account in 1974 as the same was not fixed by the bank. The bank has further reported that Shri Kalia has deposited the arrear instalments at the rate of Rs. 435/- per month and at this rate there was no arrear instalment as on 28th June, 1977.

The bank has been advised by the Government to probe into the irregularities committed by the official in this matter for taking appropriate action against him.

**Purchase of Onion**

2954. SHRI LAHANU SHIDAVA:  
Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether onion is not purchased directly from the onion growers by